

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 122
IB-10(ND)2021

IN THE MATTER OF:

Ambika Enterprises

Vs.

Radha Kishan Govind Ram Ltd

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 19.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Ms. Prachi Johri, Adv.

Ms. Reeva Gujral, Adv.

For the Respondent

: Mr. Sachin Jain, Adv.

Mr. Vikas Aggarwal, Adv.

ORDER

Mr. Sachin, Learned Counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within five days. He further states that copy of application is not received. Ms. Prachi, Learned Counsel for the applicant undertakes to serve the copy of application by tomorrow. Let reply be filed within two weeks, with copy in advance to the other side. Rejoinder within oneweek thereafter, with copy in advance to the other side. List on 16.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh